CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Contempt Petition (Civil)No.12/2000

D.S. Warkade, S.P.M.Shahpura (Niwas), District Mandla.

- Applicant

Versus

Union of India, Secretary, Ministry of Communication, Department of Posts, through the Director of Postal Services, Raipur Region, Raipur. Respondent no.1

Shri R.K.Shrivastava, Senior Superintendent of Post Offices, Balaghat Division, Balaghat (M.P.)

- Respondent no.2

Counsel:

Shri D.S.Prasad for the applicant

Hon ble Mr. Justice R. N. Ray - Vice Chairman Hon ble Mr.H.O.Gupta - Member (A)

ORDER

(Passed on this the 16th day of Marcy, 2000)

This Contempt Petition (Civil) has been filed by the applicant for flouting the order of this Court passed on 30.12.1999 in 0.A.838 of 1999. It has been submitted by the applicant that on 2.2.2000 a fresh charge sheet under Rule 16 of the C.C.S.(C.C.A.) Rules, 1965 (Annexure-A-2(a) and A-3). The applicant submits that the charges levelled are the same as were levelled against him earlier and for which he has already been punished vide order dated 18.11.99 (Annexure-A-1). May it be so. The order passed by the Tribunal on 30.12.1999 was only to stay the recovery and for a direction to the respondents to file reply. Further time was granted to the respondents to file reply vide order dated 7.2.2000 and 23.2.2000. In the circumstances, we are of the opinion that the Contempt Petition is misconceived. It is accordingly dismissed.

(H.O.Gupta) Member (A)

(R.N.Ray) Vice Chairman